

HIGH COURT OF ANDHRA PRADESH : AMARAVATI**MAIN CASE: W.P(PIL).No.115 of 2021****PROCEEDINGS SHEET**

Sl. No.	DATE	ORDER	OFFICE NOTE
4.	22.07.2021	<p style="text-align: center;"><i>(Through Video-Conferencing)</i></p> <p>Heard Mr. A.Satya Prasad, learned Senior Counsel assisted by Mr. Dasari S.V.V.S.V. Prasad, learned counsel for the petitioner.</p> <p>Also heard Mr. N.Harinath, learned Assistant Solicitor General of India appearing for respondent Nos.1 and 8, and Mr.S.Sriram, learned Advocate General appearing for the State.</p> <p>Mr. S.Sriram submits that vaccination to members of the legal fraternity who have crossed 45 years of age would be administered in two places in each District and modalities for such vaccination will be worked out in consultation with the Bar Associations. He also submits that such vaccination process will be undertaken strictly complying with the guidelines holding the field. It is further submitted that earlier also, one vaccination drive was conducted for the members of the legal fraternity in Primary Health Centre, Tadepalli and in that vaccination drive, 73 lawyers were administered vaccine. It is also submitted that while undertaking the vaccination drive to the learned members of the legal fraternity, efforts would be made to administer vaccine to the staff and Judicial Officers of the Districts who have crossed 45 years of age, in consultation with the Principal District Judges of the Districts concerned.</p> <p>Mr. Sriram prays for three weeks' time to file reply in relation to para (c) of the prayer.</p> <p>Prayer is allowed.</p> <p>List on 20.08.2021.</p> <p style="text-align: center;">ARUP KUMAR GOSWAMI, CJ NINALA JAYASURYA, J</p> <p style="text-align: right;">GM</p>	